

17-35 hrs.

MOTION *RE. CONTEMPT OF HOUSE*

MR. DEPUTY-SPEAKER : As the House is aware, at about 12-25 Hours to-day, a visitor calling himself Dev Dutt Sharma threw some leaflets from the Visitors' Gallery on the floor of the House and shouted slogans. The Watch and Ward Officer took him into custody immediately and interrogated him. The visitor has made a statement, and has expressed regret for his action.

I bring this to the notice of the House for such action as it may deem fit.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : I beg to move:

"This House resolves that the person calling himself Dev Dutt Sharma, son of Shri Bishamber Dayal Sharma, who threw some leaflets from the Visitors' Gallery on the floor of the House and shouted slogans at about 12-25 hours to-day, and whom the Watch & Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that he be kept in the custody of the Watch and Ward Officer till the rising of the House to-day, and, thereafter, released with a stern warning".

MR. DEPUTY SPEAKER: The question is:

"This House resolves that the person calling himself Dev Dutt Sharma, son of Shri Bishamber Dayal Sharma, who threw some leaflets from the Visitors' Gallery on the floor of the House and shouted slogans at about 12-25 hours to-day and whom the Watch and Ward Officer took into custody immediately, has committed a grave

offence and is guilty of the contempt of this House.

This House further resolves that he be kept in the custody of the Watch and Ward Officer till the rising of the House to-day, and, thereafter, released with a stern warning".

The motion was adopted.

17-40 hrs.

DEMANDS* FOR GRANTS

1982-83—(*Contd.*)

MINISTRY OF LABOUR

MR. DEPUTY SPEAKER: The House will take up discussion and voting on the Demands Nos. 65 and 66 relating to the Ministry of Labour for which 4 hours have been allotted.

Hon. Members present in the House whose cut motions to the Demands for Grants have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

A list showing the serial numbers of cut motions to be moved will be put up on the Notice Board shortly. In case any Member finds any discrepancy in the list he may kindly bring it to the notice of the Officer at the Table without delay.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account, and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1983, in respect of the heads of demands entered in the second column thereof against Demand Nos. 65 and 66 relating to the 'Ministry of Labour'."